



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DISTRICT MAGISTRATE
ITANAGAR CAPITAL REGION: ITANAGAR

DM

No.DM/CC/DDMA-01/2020

Itanagar Dated 6th April'2020

ORDER
U/S 144 CrPC

WHEREAS, in pursuance of the Ministry of Home Affairs, Govt. of India order No.1-29/2020-PP (Pt-II) Dated 24/03/2020, the Itanagar Capital Administration had issued regulatory order of even No. dated 25th March'2020 regulating the activities of various Govt./Non Govt. organizations/commercial institutions/essential services etc. in combating against the spread of COVID-19 (Corona-Virus) in the Itanagar Capital Region.

WHEREAS, vide said order of the MHA, Govt. of India, a complete lockdown was promulgated throughout the Country w.e.f midnight of 24th March'2020 to 14th April'2020 with specified SoPs and Protocols to be strictly followed in letter and spirit by the District Administrations.

WHEREAS, in order to regulate the movement of public and activities of Market/Shops, this Administration had issued another regulatory order vide No.SUP/ICR/EC/2020-21 Dated 28th March'2020 by which the **timing of all the merchandise/ activities were restricted from 9 AM to 3 PM.**

AND WHEREAS, it has been observed in the past few days of the lockdown period that the movement of unauthorized persons and vehicles on the roads have not lessened as required. The assembly of people in the market places is still crowded and social distancing is not maintained inspite of several advisories given; thereby, making it dangerous from standpoint of possible spread of Corona-Virus in the capital region. It appears that the protocol of total lockdown has been considerably violated on the ground.

THEREFORE, having considered the prevailing ground realities and in view of COVID-19 (entering stage-III), I Shri Komkar Dulom, Deputy Commissioner cum District Magistrate, Itanagar Capital Region, is of considered opinion to exercise the power conferred **under section 144 of CrPC** and hereby promulgate the following restrictions w.e.f 7th April'2020 to 14th April'2020:-

1. The restricted timing for enforcement of **144 CrPC will be effective from 03.30 PM to 08.30 AM** of the following day in addition to already existing regulatory order issued earlier.
2. No unauthorized vehicles including two wheelers and public will be allowed to move on the roads during the restricted period except the essential services and those who are otherwise permitted.
3. The assembly of more than 3 (three) persons will not be allowed except for medical purpose in lifting of patients etc.
4. All the public should remain indoor during the period. The people sitting outside their building premises and walking leisurely in the streets are strictly prohibited.
5. The **opening of ration/grocery/vegetable shops in various sectors will continue to be from 9 AM to 3 PM.** However, social distancing should mandatorily be maintained and the public should remain confined to sectoral locations for their shopping/marketing.
6. The wholesalers in the main market area shall not directly sell to the consumers as already directed. The retailers shall buy from the wholesalers

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and sell to the consumers in the respective sector markets. The vegetable vendors will continue to sell in the sectors only. They will not be allowed to sell in the main market areas.

(Any other services to be exempted, as required, shall be notified)

The Superintendent of Police/ ADM cum CEO/ all the Magistrates/ all Police officers and jawans of Itanagar Capital Region are enjoined upon to implement this order under 144 CrPC in letter and spirit. They should strictly comply with the protocol and SoPs of total lockdown in view of prevailing situation under COVID-19 (entered stage-III) as directed by the National Disaster Management Authority, MHA, Govt. of India without fail.

Issued under my hand and seal on this day of 6th April'2020.

Sd/-
(Komkar Dulom)
Deputy Commissioner,
Itanagar Capital Region
Itanagar
Itanagar Dated 6th April'2020


Memo No.DM/CC/DDMA-01/2020

Copy for information to:-

1. The Secretary to Hon'ble Governor, Govt. of Arunachal Pradesh.
2. The Secretary to HCM, Arunachal Pradesh, Itanagar.
3. The SPA to Hon'ble Minister (Home), Arunachal Pradesh, Itanagar.
4. The PS/SPA to all Hon'ble Ministers, Govt. of Arunachal Pradesh.
5. The Under Secretary to the Chief Secretary, Govt. of AP, Itanagar.
6. The SPA to all Hon'ble MLAs, Govt. of Arunachal Pradesh.
7. The PS to the Commissioner (Home), AP, Itanagar.
8. The PS to the D.G.P, AP, Itanagar.
9. The PS to IGP (L&O), Govt. of AP, Itanagar.
10. All the Secretaries/HoDs, AP Civil Secretariat, Govt. of AP.
11. All the Directors, Govt. of AP, Itanagar/Naharlagun.

Copy for necessary action to:-

1. The Superintendent of Police, Itanagar.
2. The ADM cum CEO, Itanagar.
3. The Director, IPR, Govt. of AP, Naharlagun with a request to publish the same as advertisement items in all local newspapers.
4. All Executive Magistrates, ICR.
5. The Director, AIR, Itanagar to broadcast in local dialect / Languages the contents of the order.
6. The DIPRO, Capital for public announcement in afternoon of 06/04/2020 and morning of 07/04/2020 upto 10/04/2020 once daily.
7. The OC PS, Itanagar/Naharlagun/Nirjuli and Banderdewa.
8. LO to DC, ICR.
9. The President/Secretary, Arunachal Chamber of Commerce & Industries (ACCI)
10. The Bazar Secretary, Itanagar/Naharlagun/Nirjuli/Banderdewa
11. All other concern.
12. Office Copy.


(Komkar Dulom)
Deputy Commissioner,
Itanagar Capital Region
Itanagar